

[Translation]

**Multi-Channel System**

2725. SHRI MAHESH KANODIA:  
SHRI PANKAJ  
CHOWDHARY:  
SHRI BRIJBHUSHAN  
SHARAN SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to distinguish all the channels of Doordarshan for the success of Multi-Channel System;

(b) if so, the details thereof; and

(c) the time by which the action is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (c). Yes, Sir. The details, which are being worked out, shall be announced shortly.

**Complaints by Women Foreign Tourists**

2726. SHRI RAM TAHAL  
CHOUDHARY:  
SHRI CHHEDI PASWAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of complaints lodged by the women foreign tourists with the Delhi Police relating to misbehaviour of them by the owners of private hotels

during the last three years and the current year so far; and

(b) the action taken against the guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) The Government of National Capital Territory of Delhi has reported that only three such complaints have been received by Delhi Police from the women foreign tourists during the period from 1.1.1992 to 5.8.1994.

(b) Criminal cases have already been registered against the hotel managements/staff on two such complaints received from women foreign tourists. As regards the third case, Delhi Police have reported that the description given by the complaint is inaccurate. There is no hotel running in the name and style of Delhi Palace Hotel in Delhi, as complained by the complainant. Therefore no case could be registered in this case. In other two cases registered with the police, the accused persons have been arrested.

[English]

**Judgement of TADA**

2727. SHRI SANAT KUMAR MANDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have studied the Supreme Court judgement of July last, wherein it has narrowed down the scope and the ambit of the Terrorist and Disruptive Activities (Prevention) Act (TADA) and ruled that unless the Crime alleged against an accused could be classified as a "terrorist act" in letter and spirit, he should not be charged under